

(21)


NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 27/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/138/ (IB)/2017
NAME OF THE PETITIONER(S) : SUBBAROW APPARELS
NAME OF THE RESPONDENT(S) : ARTHANARI CLOTHING PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1.	Sri Vankim For V. Harash .	Counsel for Respondent	
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2. K. Maheshwaran

Counsel for Petitioner



ORDER

Counsel representing both the parties are present. Counsel for petitioner submitted that he is an operational creditor and this matter has been transferred from the High Court vide notification No.GSR 175(E) dated 28.02.2017 issued by the Ministry of Corporate Affairs. Counsel for respondent pointed out that the mandatory requirements of IB Code, 2016 has not been complied by the petitioner. Counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016 and sought time to file the same. The plea of the counsel is rejected. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.


(K. Anantha Padmanabha Swamy)
Member (Judicial)